

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:4183

ANSWERED ON:25.08.2004

RECOVERY OF DUES BY BSNL

Renge Patil Shri Tukaram Ganpatrao;Yadav Shri M. Anjan Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Bharat Sanchar Nigam Limited has drawn a strategy to recover its arrears;
- (b) if so, the details thereof;
- (c) the measures adopted to recover the dues from the subscribers in the past;
- (d) if so, the outcome thereof;
- (e) the extent to which the measures adopted in the past have succeeded to recover the dues; and
- (f) the amount of dues outstanding as on date?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD)

(a) Yes, Sir.

(b) In addition to normal measures mentioned in para (c) below, BSNL has taken initiative to appoint private recovery agents on experimental basis for a period of one year initially to recover the outstanding of defaulters.

(c) BSNL has been taking several steps to realize the outstanding dues. These include disconnection of telephones, issue of registered notices, disconnection of other working telephones of the defaulters, adjustment of deposits and other administrative and legal action in justified cases.

(d) & (e) Recovery of arrears is an ongoing process. BSNL is able to recover dues to the extent of more than 95% within a period of six months from the date of issue of bills.

(f) Total cumulative net outstanding (over three months old) as on 31.5.2004 is Rs.3031 crores.